

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 26th day of May, 1999

Original Application No. 1269 of 1993

CORAM :-

Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Hon'ble Mr. G. Ramakrishnan, A.M.

1. Babu Lal S/o Shri Manju Lal,
R/o Mahaviranpurwa, Nagra,
Prem Nagar, Jhansi.

2. W.A. Khan S/o Sri Musham Khan
R/o 960HA/F, T.R.S. Colony, Nagra,
Jhansi

(Sri Rakesh Verma, Advocate)

..... Applicants

versus

1. Union of India through the
General Manager, Central Rly,
Bombay V.T.

2. The Divisional Railway Manager(P),
Central Railway, Jhansi.

(Sri AV Srivastava, Advocate)

..... Respondents

O R D E R (Oral)

By Hon'ble Mr. Justice Neelam Sanjiva Reddy, V.C.

Out of the two applicants, the second retired and in view of the retirement, ~~of~~ this application in respect of him has become infructuous and accordingly dismissed in respect of applicant no. 2.

2. Admittedly, the first applicant has been working as Chargeman 'B' on ad hoc basis and he has to be selected for that post on regular basis and as such by selection only he has to be regularised on the said post.

3. Learned counsel for the Respondents ~~xxxxxx~~ submit that they have no objection for considering the first applicant's case and if he is found successful by the concerned authority, he would be regularised.

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4. In view of the above submissions, the OA is disposed of with the following directions.

4.1 As and when regular vacancy arises and the turn of first applicant comes, he shall be considered for selection and empanelment for the post of Chargeman 'B' and then he shall be regularised in the cadre of Chargeman 'B' with all consequential benefits due to him from the date of empanelment.

4.2 No order as to costs.



Member (A)


W

Vice Chairman

Dube/